

- 676. Gopalpur
- 677. Hari Deeh
- 678. Harirampur
- 679. Husenpur
- 680. Ibrahimpur TA Mandara
- 681. Immam Kullipur
- 682. Ismailpur Ta. Badalpur
- 683. Jadopur
- 684. Jugipur
- 685. Judapur Karnai
- 686. Jurapur Jingaha
- 687. Kaliyanpur
- 688. Kaliyanpur Kachhar
- 689. Kursund
- 690. Kutub Uddinpur
- 691. Lakhaneepur
- 692. Lakhanpur Kandu
- 693. Lakhanpur Karan
- 694. Nazarpur
- 695. Nekeilpur
- 696. Parathpur
- 697. Parasadpur
- 698. Puri Shobhai
- 699. Pure Udho
- 700. Raghapur Jangalpur
- 701. Raghauthpur Hardua
- 702. Ragnbanspur
- 703. Ruhi
- 704. Radapuri
- 705. Sahjeepur
- 706. Sakara Mau

PDH Technology of Optical Fibre System

6356. SHRI RATILAL KALIDAS VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the PDH technology of optical fibre system used for connecting exchanges which has become obsolete throughout the world was purchased by the MTNL are lying unused in their stores;

(b) whether excess payment have made to the supplier;

(c) if so, the reasons therefor;

(d) whether the Government propose to make any enquiry against the persons responsible therefor;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) No, Sir. The OFC equipment was the latest state-of-the-technology equipment introduced in the local network by MTNL. PDH was the technology for the OFC equipment during the period in question and it was in line with policies of Department of Telecommunications.

PDH equipment procured by MTNL are not lying unused. The purchase of this equipment was based on the traffic requirements depending upon targets of providing new telephone connections, modernisations of inter-exchange junction network and to take care of requirements of various value-added service providers.

(b) and (c) Due to considerable difference in rates given in MTNL PO and the rates subsequently finalised by DOT, MTNL was placed in a situation where it was required to make recoveries from payment already released to suppliers and at no stage it could be visualised that there may be such a huge difference between the rates. The recovery amount comes to Rs. 3.29 crores.

MTNL is in the process of recovering the same; MTNL took legal advice from additional Solicitor General of India and ordered due recoveries. In the process, MTNL ordered invocation of bank guarantee given by the concerned supplies. However, some banks been challenged by the supplier in the Court. One of the supplier has sought for arbitration. Indian Council of Arbitration has already nominated three former Chief Justices of India as Arbitrators and arbitration proceedings have already commenced.

(d) to (f) Question does not arise in view of (b) and (c) above.

Privatisation of Telecom Sector

6357. SHRI P.S. GADHAVI:

SHRI CHHITUBHAI GAMIT:

SHRI NARAYAN ATHAWALAY:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have formulated/ finalised a package of incentive and other policy decision to provide impetus to the process of privatisation of Telecom sector;

(b) if so, the details and implications thereof;